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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. No. 59/2015

**CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> February, 2017, 10.30 A.M**

Name of the Company	Sangita Jhunjhunwala. -Versus- Raghunath Prasad Phoolchand Ltd. & Ors.		
Under Section	<b>397/398</b>		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

MR SIDHARTHA SHARMA, ADV

MS SWAPNA CHOURBAY, ADV

MS NAMRATA BASU, ADV

for  
Petitioners

13.02.2017

MR. Kuldip Malick  
Adv

Mr. A. K. Upadhyay  
Adv

Response  
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13/2/17

O R D E R

The Ld. Lawyers on behalf of the petitioner(s) as well on behalf of respondent(s) are present.

The matter is fixed for final hearing. Meanwhile, the Ld. Lawyer of the petitioner pointed out that even after swearing an affidavit as desired by the respondent Company, the Company is not issuing duplicate share certificate and/or transmitting 16,230 nos. of equity shares of Late Pradip Kumar Jhunjhunwala, husband of Smt. Sangeeta Jhunjhunwala (petitioner). Admittedly she is the legal heir and successor of Late Pradip Kumar Jhunjhunwala. The respondent company is not disputing the heirship. Both the sons of the deceased have also sworn an affidavit showing their no objection towards the transmission of 16,230 nos. of equity shares in favour of their mother.

In view of the above, the respondent Company is directed to transmit all those shares in the name of Smt. Sangeeta Jhunjhunwala being the legal heir of late Pradip Kumar Jhunjhunwala immediately and submit a compliance report within 10 days before this court.

Fixed on 24.02.2017 for compliance report.



MANORAMA KUMARI  
MEMBER(J)